

[Shri Surjit Singh Barnala]

certain fertilisers to be sold to tea, coffee and rubber plantations or to the cultivators, issued under the Fertiliser (Control) Order, 1957, [Placed in Library. See No. LT-4041/79.]

**CERTIFIED ACCOUNTS AND AUDIT REPORT OF I.I.T. NEW DELHI AND ANNUAL REPORT ETC. OF SALAR JUNG MUSEUM, HYDERABAD FOR 1977-78 AND STATEMENTS**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:--

(1) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously.

[Placed in Library. See No. LT-4015/79.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1977-78 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review on the working of the Salar Jung Museum, Hyderabad, for the year 1977-78.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (2) above.

[Placed in Library. See No. LT-4016/79.]

(3) A copy of the Report (Hindi and English versions) of the Working Group on Technical Education and Recommendations of the All-

India Council for Technical Education on it.

[Placed in Library. See No. LT-4017/79.]

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Society for the National Institutes for Physical Education and Sports, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4018/79.]

(5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Bal Bhavan Society, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4019/79.]

**STATEMENT EXPLAINING REASONS FOR NOT LAYING AUDITED ACCOUNTS OF THE SCHOOL OF PLANNING AND ARCHITECTURE AND TECHNICAL TEACHERS' TRAINING INSTITUTE, CALCUTTA FOR 1977-78**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): I beg to lay on the Table:

(1) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the School of Planning and Architecture, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4020/79.]

(2) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts

of the Technical Teachers' Training Institute, Calcutta, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4021/79.]

STATEMENT EXPLAINING REASONS FOR NOT LAYING ANNUAL REPORT OF MODERN BAKERIES (INDIA) LTD., FOR 1977-78 WITHIN STIPULATED TIME

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Modern Bakeries (India) Limited for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4022/79.]

NOTIFICATIONS UNDER INCOME-TAX ACT

SHRI BHANU PRATAP SINGH: Sir, on behalf of Shri Zulfiquarulla, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:

(1) The Income-tax (Ninth Amendment) Rules, 1978, published in Notification No. S.O. 725(E) in Gazette of India dated the 23rd December, 1978.

(2) The Income-tax (Amendment) Rules, 1979, published in Notification No. S.O. 58(E) in

Gazette of India dated the 30th January, 1979.

[Placed in Library. See No. LT-4023/79.]

12.40 hrs.

PUBLIC ACCOUNTS COMMITTEE

STATEMENTS

SHRI P. V. NARASINMHA RAO (Hanamkonda): I beg to lay on the Table the following Statements English and Hindi version):—

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Forty-Second Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and Tenth Report (Fifth Lok Sabha) on Naval Dockyard Expansion Scheme.

(2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Fifty-Seventh Report of the Public Accounts Committee (Sixth Lok Sabha) regarding action taken by Government on the recommendations contained in their Two Hundred and Twenty-Fourth Report (Fifth Lok Sabha) on Railway Operations and Expenditure.

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixty-Third Report of the Public Accounts Committee (Sixth Lok Sabha), regarding action taken by Government on the recommendations contained in their Two Hundred and Twenty-Ninth Report (Fifth Lok Sabha) on Defence Services.